

4
OA 686/2006

M.A 674/2006

Filed by Asst Sec for
modification of
order dt 28/9/2006.
Copy not served.

For orders

on memo

Bench

26/1/08

Copies of order

dt 27.1.06 sent
to all respnts
& copies of
said order made
available for
both the counsels.

21/11

1/1/08
So. (5)

on Memo

M.A 846/06

for app. order,
Copy sent.

20/1/08

Genl.

Copies of order dt
21.02.07 handed over
to both the counsels by
24/2/07
So. (5)

Order dt. 28/10/06

None appears for
the applicant. ~~Id.~~ Ad. Standing
Council takes on M.A No. 674/06
for modification of order
dt. 28/9/06 i.e. in place of
Respondent No. 3, Respondent
No. 1 & 2 be directed to dispose
of ~~the~~ Annexure A/3.

Having heard Mr. S.K. Patra
Ld. Asst M.A. is allowed. Send copies
to respondents. 2

^{mp}
Member (A)

Order dt. 21/02/07

None appears for the
applicant. At the request
made on behalf of the Respondent
02 months time is allowed to
implement the Orders. ~~Add to~~

M.A. 845/06 for time to comply with
order is disposed of accordingly.

^{mp}
Member (A)

^{ld}
Vice-Chairman